

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 25119/2017

(Arising out of impugned final judgment and order dated 15-11-2016 in FA No. 271/2007 passed by the High Court Of Judicature at Allahabad)

SMT. RADHA RANI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No.73838/2017-EXEMPTION FROM FILING O.T. and IA No.11930/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS and IA No.11932/2018-EXEMPTION FROM FILING O.T.)

Date : 29-01-2018 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s) Mr. Nidhesh Gupta, Sr. Adv.
Mr. Anuj Bhandari, AOR
Mr. Yashodhar Pandey, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner states that he will file an original testimony recorded in Hindi within two weeks.

Issue notice on special leave petition as well as on prayer for interim relief.

(DEEPAK MANSUKHANI)
AR-cum-PS

(RAJINDER KAUR)
Court Master